

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.2
Excise Appeal No. 76519 of 2019**

(Arising out of Order-in-Appeal No. 15/BOL-ST/2019-20 dated 22.04.2019 passed by Commissioner (Appeals), CGST & Cx, Siliguri.

Commissioner of CGST & Cx, Bolpur.

Nanoor Chandidas Road,
Sian, Bolpur, Dist.- Birbhum
West Bengal-731204.

...Appellant

VERSUS

M/s Dhanbad Fuels Ltd.,

Mangalpur Industrial Estate,
P.O.-Bakhtarnagar, Raniganj,
Dist.-Paschim Bardhaman, Pin-713321.

.....Respondent

APPEARANCE

Shri A. K. Singh, Authorized Representative for Appellant (s)
None, for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

Final Order No.75326/2021

DATE OF HEARING : 21 June 2021
DATE OF DECISION : 21 June 2021

Shri P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of National Litigation Policy vide Board's Instruction being F.No. 390/Misc/116/2017-JC dated 22 August 2019.

2 Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open Court.)

Sd/-

**(P.K.CHOUDHARY)
MEMBER (JUDICIAL)**

T.K.